

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1712 & 1713 of 2018 in
DFR No. 4254 of 2018

Dated: 30th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:
Viraj Profiles Limited **Appellant(s)**
Versus
Maharashtra State Electricity Distribution Co. **Respondent(s)**
Ltd. & Anr.

Counsel for the Appellant(s) : Mr. Rohit Singha
Counsel for the Respondent(s) : Mr. G. Sai Kumar
Ms. Shruti Awasthi for R-1

ORDER
IA NOS. 1712 OF 2018 – for leave to file appeal

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, IA No. 1712 of 2018 (Application for leave to file appeal) is allowed. The application is disposed of.

ORDER
IA NO. 1713 OF 2018 – for delay in filing

There is 04 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find

the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

ORDER
DFR No. 4254 of 2018

Admit.

Registry is directed to number the appeal and list the matter on **18.01.2019**. In the meantime the learned counsel for the respondents are directed to file reply within four weeks' time i.e. on or before 02.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed i.e. on or before 17.01.2019 with advance copy to the other side.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/js